

Central Administrative Tribunal
Principal Bench, New Delhi

OA No. 933/2018
MA No.1024/2018
MA No. 1025/2018

New Delhi this the 27th day of February, 2018

Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)

1. Ajeet Prakash Gupta,
AE (E)-P, Group 'B',
Aged about 59 years,
S/o late Sh. Hari Narayan Gupta,
R/o 206-D, Pocket-F, MIG Flats,
GTB Enclave, Delhi-110093
2. Ram Kumar,
AE (E)-P, Group 'B',
Aged about 59 years,
S/o late Sh. Devi Chand,
R/o Quarter No. 554 [Type-IV],
Sector-3, RK Puram, New Delhi-110022

- Applicants

(By Advocate: Mr. M.K. Bhardwaj)

Versus

1. Union of India
Through its Secretary,
Ministry of Information and Broadcasting,
Shastri Bhawan, New Delhi
2. Prasar Bharti,
Through its Chief Executive Officer,
2nd Floor, PTI Building,
Parliament Street, New Delhi
3. The Director General,
All India Radio,
Akashvani Bhawan,
Sansad Marg, New Delhi
4. Engineer-in-Chief,
Civil Construction Wing,
All India Radio,
Soochna Bhawan,
CGO Complex, New Delhi

- Respondents

O R D E R (Oral)

Justice Permod Kohli:

MA for joining together is allowed.

2. The applicants initially joined as JE (E). Later they were granted *insitu* promotion as AE (E) w.e.f. 13.09.2003 and 19.03.2003. It is stated that the applicants, on completion of 5 years of regular service as degree holder and 8 years of regular service as diploma holder, are entitled for regular promotion to the post of AE(E)/ASW(E). It is also mentioned that the DPC was scheduled to be held on 19.08.2017. However, it was deferred without any reason. The short grievance of the applicants in the present OA is that the respondents are delaying the holding of DPC and consequently, consideration of the applicants for regular promotion to the post of AE(E)/ASW(E). The applicant no.1 has made a representation dated 21.08.2017 but the same has also not been considered.

3. In the above circumstances, this OA is disposed of, at the admission stage, with a direction to the respondent no.3 to take a decision on the representation of the applicant no.1 dated 21.08.2017 in light of the various Government's OMs regarding holding of timely DPC. Let a decision be taken within a period of 45 days by passing a reasoned and speaking order. MA for exemption also stands disposed of.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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